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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

DA 431/93.

Dt. of Order:4-5-93.

K.Satyanarayana

...Applicant

Vs.

1. The Senior Dy.Manager,
Airlines, Airport Begumpet.
2. The Dist.Employment Officer,
Hyderabad.

...Respondents

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Counsel for the applicant : Shri Mond.Ghulam Rasool

Counsel for the Respondents : Shri N.V.Ramana, for R-1
Shri D.Panduranga Reddy for R-2

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CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI P.T.THIRUVENGADAM : MEMBER (A)

(Order of the Divn. Bench passed by Hon'ble Justice
Shri V.N.Rao, Vice-Chairman)

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This Original Application was filed praying for a direction to the 2nd Respondent i.e. the District Employment Officer, Hyderabad to sponsor the name of the applicant to the 1st Respondent i.e. the Senior Deputy Manager, Airlines, Airport Begumpet, Hyderabad for the test/interview for the post of Driver/attender. Sri N.V.Ramana, learned counsel for the 1st Respondent and Sri D.Panduranga Reddy, learned counsel for the 2nd respondent raised the preliminary objection that Airlines is a corporation and it was not notified under section 14 (2) of Administrative Tribunals Act, 1985,

To

Airport, Begumpet.

2. The Dist. Employment Officer, Hyderabad.
3. One copy to Mr. Mohd. Ghulam Rasool, Advocate
3-2-763, Kachiguda, Hyd.
4. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
5. One copy to Mr. D. Panduranga Reddy, Spl. Counsel for A.P. Govt. CAT. Hyd
6. One copy to Library, CAT. Hyd.
7. One spare copy.

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and hence this Tribunal has no jurisdiction to entertain this application. It is admitted by the learned counsel for the applicant that the Indian Airlines is a corporation and it is not a department of Government of India. Section 14(2) of the A.T. Act, 1985, lays down that the Central Government may, by notification, specify in the notification the provisions of sub-section (3) to local or other authorities within the territory of India under the control of the Government of India and to corporations (or societies) owned or controlled by Government, not being a local or other authority or corporation (or society) controlled or owned by a State Government. Of course Indian Airlines is a corporation. The Administrative Tribunals Act, 1985, together with notifications etc., was published by the Central Administrative Tribunal, Principal Bench, New Delhi, in 1993. The Schedule in regard to notifications issued under section 14(2) of the A.T. Act, 1985, refers to only eight corporations/societies/statutory bodies/authorities and Indian Airlines is not in the said schedule. ^{It is not shown that} Indian Airlines ~~the~~ is not notified under section 14(2) of the A.T. Act, 1985. Hence the contention of the Respondents that this Tribunal ~~is~~ has no jurisdiction to entertain this O.A. is upheld. Accordingly the O.A. is dismissed at the admission stage itself. No costs.

2. Order copy may be issued by tomorrow.

P. J. Thiruvengadam
(P.T. THIRUVENGADAM)
Member (A)

V. Neeladri Rao
(V. NEELADRI RAO)
Vice-Chairman

Dated: 4th May, 1993.
Dictated in Open Court.

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CHECKED BY (3) COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO,
VICE CHAIRMAN

AND

PT. Tirumengadu
THE HON'BLE MR. ~~K. BALASUBRAMANIAN~~
MEMBER (ALMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR
REDDY : MEMBER (JUL)

DATED: 4 - 5 - 1993

~~ORDER~~/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 431/93.

T.A.No.

(W.P.No)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

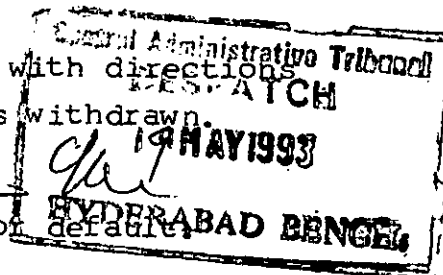
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs



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31/1/93